

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

ITEM No.2  
New IA/4585/ND/2022  
IN  
IB/293(PB)/2021

**IN THE MATTER OF:**

Focus Realcon Pvt Ltd

...

Applicant

Versus

Royal Crown Projects Pvt Ltd

...

Respondent

**Order under Section 7 of IBC, 2016**

**Order delivered on 23.09.2022**

**Coram:**

**MR. DHARMINDER SINGH**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI AJAI DAS MEHROTRA,,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/RP : Adv. Adya Singh

For the Respondent :

**ORDER**

**New IA/4585/ND/2022**

This application has been filed on behalf of the RP under section 19(2) & 19(3).

Let the notice of the same be issued. Service be effected through all modes. On receipt of the notice, the reply be filed within 14 days. Advance copy be served to the other party.

Rejoinder if any, be filed within 7 days thereafter.

Let the matter be fixed for **19.10.2022**.

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**AJAI DAS MEHROTRA**  
**MEMBER (TECHNICAL)**

-sd-

**DHARMINDER SINGH**  
**MEMBER (JUDICIAL)**